GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:386 ANSWERED ON:06.08.2013 SALE OF ILLEGAL ARMS Panda Shri Baijayant

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether illegal trade in firearms, manufacturing and sale of arms have been reported in the country including the NCT of Delhi;

(b) if so, the details thereof and the number of illegal firearms, arms and ammunition seized/confiscated by the State police and the Central authorities during each of the last three years and the current year, State-wise;

(c) the details of the directives issued by the Union Government to the States and the Police Departments in this regard; and

(d) the other measures taken by the Union Government to check such activities in future including amendments in the relevant Act to stop the manufacturing and use of illegal arms in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (b): Information in this regard is being collected and will be laid on the Table of the House.

(c) to (d): The Arms Act, 1959 already has the regulatory provisions to enable the State Police Authorities curb illegal trade in firearms. Additionally, personnel of Central Armed Police Forces have been empowered by the Central Government to search and seize arms, illegally held / traded by any person.